

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 201
(IB)-704/ND/2022
IA-2505/2024

IN THE MATTER OF:
Bank of Baroda

... **Applicant/Petitioner**

Versus

Sh. Anil Goel

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : None

For the RP : Adv. Amod K. Dalela, Adv. Deepak Mittal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Applicant. In the interest of justice, hearing is deferred to 23.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)